

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI  
ORIGINAL APPLICATION NO. 25 OF 2022**

In the matter of

1. M.Sundaramurthy,  
S/o Mathurai Naicker  
68-A, Palavakkam VGP layout,  
Chennai-600 041  
Email-msm.2323@yahoo.com

2. Saraswathi Gopalen,  
W/o S.V.Gopalen,  
No.1197, Sixth Acenu, e,  
Anna nagar West,  
Chennai-600 040.  
Email: sarasgopalen@gmail.com

3. Priya Gopalen,  
W/o Ram C.Sekar,  
No.1197, Sixth Avenue,  
Anna nagar west,  
Chennai-600 040.  
Email: pgopalen@gmail.com

...Applicants

-Vs-

1. The Principal Secretary,  
Department of Environment, Climate Change and Forest,  
Government of Tamil Nadu,  
NamakkalKavignarMaligai,  
Fort.St.George,

For ASHIANA HOUSING LTD.

  
Authorised Signatory

Chennai-600 009.

Email: [tndoe@tn.nic.in](mailto:tndoe@tn.nic.in) Ph: 044 24336421 and 8 others

...Respondents

**COMMON INDEX TO TYPED SET FILED BY 8<sup>TH</sup> and 9<sup>th</sup> RESPONDENT**

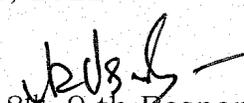
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For ASHIANA HOUSING LTD.

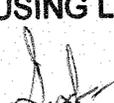
  
Authorised Signatory

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Dated at Chennai on this day of 3<sup>rd</sup> December, 2022

  
Counsel for 8<sup>th</sup>, 9<sup>th</sup> Respondent

For ASHIANA HOUSING LTD.

  
Authorised Signatory





**‘A’**

**REGISTER**

**EXTRACT**

**For all**

**Survey Numbers**

10. எண். 83. செட்டிமென்ட்.

381/10

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378-10	ச	4	8-3	6	1 85	0 02-0	0 06	480 ச. சம்பத்.	
-103	ச	4	8-3	6	1 85	0 02-0	0 06	341 N.V. குமார்.	
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383-1A	ச	4	...	4-5	9 5 56	0 24-0	1 33	66 கண, சல செலயினர்.	
						830			
-1B	ச	4	...	4-5	9 5 56	0 57-5	3 22	1545 ஆதி. செலாச நாதநாயக்கர்.	
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381/102  
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1.12  
1.53  
2.65

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66

1. கொண்டுள்ள தரம் தாயக்கல் இத்தாலிய வகுப்பி.

## No.83, SENGUNDRAM

1	2	3	4	5	6	7	8	9	10	11	12
							Rs. P	H. Ares	Rs. P		
	378-101	R	P	...	8-3	6	1.85	0.02.0	0.06	480 A.Sampath	
	-103	R	P	...	8-3	6	1.85	0.02.0	0.06	341 N.V.Kumar	
	-104	R	P	...	8-3	6	1.85	0.02.0	0.06	535 K.Saminathan	
	-105	R	P	...	8-3	6	1.85	0.02.0	0.06	1196 S.Malarvizhi	
								6.06.5	13.68	...	
	379	G	Poramboke	...	...	...	...	18.64.0	...	...	Sheep Yard
	380	G	Poramboke	...	...	...	...	0.01.0	...	...	Sheep Yard
	381-1A	R	P	...	8-3	6	1.85	0.94.0	1.74	612 Vara. Seenuvasa Naicker	
	-1B	R	P	...	8-3	6	1.85	1.07.5	2.00	1843 A.Elumalai (1) Gana.Deivendran Naicker (2)	
	-2	G	Poramboke	...	...	...	...	0.12.0	...	...	Cart Track
	-3A	R	P	...	8-3	6	1.85	0.41.5	0.77	612 Vara.Seenuvasa Naicker	
	-3B	R	P	...	8-3	6	1.85	0.07.6	0.14	870 Gana Deivendran	
	-3C	R	P	...	8-3	6	1.85	0.20.9	0.40	870 Gana Deivendran	
								2.82.5	0.05		
	382	G	Poramboke	...	...	...	...	1.26.5	...	...	Sengundram Allotment Forest
1A	383-1A	R	NF	...	4-5	9	5.56	0.24.0	1.33	..66 Gana.Alamelammal	
1B	-1B	R	NF	...	4-5	9	5.56	0.57.5	3.22	1545 Adhi. Loganatha Naicker	
1C	-1C	R	NF	...	4-5	9	5.56	0.02.5	0.13	870 Gana. Deivendran Naicker	





03/11/2021

To  
The District Forest Officer,  
Chengalpattu Division,  
Kancheepuram District.

Dear sir,

Sub: Permission to restore the cart track to its original position - reg.

Ashiana Shubham is a residential project situated at Govindapuram Hamlet, Maraimalai Nagar, Chengalpet District. It has 400 plus families living inside and the number of people residing inside this project is around 1000 people since 2009 onwards.

This residential project is adjacent to the reserve forest which surrounds in East, South and west side of the project. In west side of the project there is also a lake known as Govindapuram/Gokulapuram Lake inside the Forest Land.

According to the FMB sketch there is a cart track that runs from west to east side through our project at 2 locations, a copy of the same is enclosed for your reference since prior to the purchase of this land in 2005 and this is the natural drain for the lake water from the west Side of the land towards the East through our land having Forest Land on both sides. Hence during heavy rains there would be no floods inside our compound as the case has been over the last 15 years as the cart track was acting as a natural canal for carrying the excess rainwater from the lake on the west to the forest land in the east through this cart track. DTCP has also restricted us from enclosing this cart track or building anything above the ground on this cart track as it was the natural drain for the lake water flowing in their approved plan.

However now due to the continuous rainfall over the last week, the lake is overflowing and the level of the Gokulapuram lake on the west side inside the forest is also rising on with the West side & East Side of the cart track completely closed as per the recent instructions of \*Assistant Conservator of forests, Chengalpet the compound wall on the East and

Door No: 10 First Floor

1st

CT

Ashiana

Kolkata

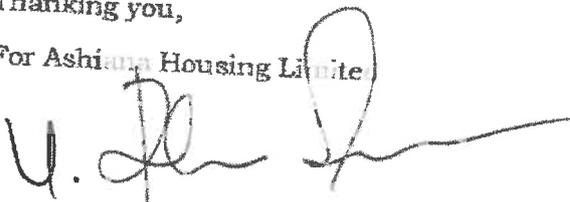
DN 2019AW114 DPLUR0861

West side is likely to break/collapse which cause a flooding inside our compound which could be catastrophic for our residents and developers. Since we have closed this cart track inlet and outlet points as per the directions of the forest officials recently by Assistant Conservator of Forests, Chenglepet. We request your permission to restore the cart track to the original position as per 2005 and the FMB sketch attached herewith which would solve the issue of flooding inside our compound and compound wall breaking which could prove a security threat for both of us . We assure you that no other water would be dispensed into the Forest Land.

We once again seek your permission to permit us to restore the cart track to its original position as per the FMB to allow the natural draining of rainwater from Gokulapuram Lake on the west side of the property to east side of the Forest Land through the cart track.

Thanking you,

For Ashiana Housing Limited



Authorised Signatory

Encl - 1. Approval Plan Showing Cart Track

2. FMB sketch Showing Cart Track .

*2022 - July 28 2022*

*28  
31/11/2021*

Printed from

THE TIMES OF INDIA

## Chennai: November ended with record number of rainy days

TNN | Dec 2, 2021, 08.39 AM IST



The observatories at Nungambakkam and Meenambakkam recorded 23 and 22 days of rainfall of 2.5mm and above in November, double the average number of rainy days of 11.1 for the month considered the city's wettest. The month ended with 1,044.3mm in Nungambakkam, just 5mm short of November 2015's 1,049.3mm, and 981.8mm in Meenambakkam. Meteorologists attributed the prolonged wet days to weak northeasterly winds that triggered convective activity in coastal areas, but experts said it was premature to link it to climate change.

Nungambakkam, which covers some core city localities recorded zero rainfall only on November 14, 15 and 24, while Meenambakkam, covering southern suburbs, had no rain on November 13, 14 and 24. For four days, the two stations recorded between 0.1mm and 2.3mm, not considered a rainy day by IMD. The heaviest spells were on November 7 and 11 with Nungambakkam registering 21cm and 16cm and Meenambakkam 11cm and 14cm.

While the heavy spells were due to a cyclonic circulation and two back-to-back depressions, IMD Area Cyclone Warning Centre director N Puviarasan said a cool land and warm northeasterly winds bringing in moisture from the sea led to convection. "But the rain happened along the coast because northeasterlies were weak and couldn't push rain clouds to interior areas." TOI had earlier quoted experts as saying that the monsoon not organising well could be a reason for the back-to-back weather systems in November.

Former IMD DDG Y E A Raj said November had been unusually hyperactive but extreme spells like the 25cm in Nungambakkam in 17 hours between November 6 and 7 happened also in 1997, 1985 and 1976. "We had more number of rainy days because we had more systems. But one cannot invoke climate change to justify last month's rainfall. It needs a lot of research with long term data," he said.

Blogger Pradeep John said December could see a dry spell for at least a week and may even end up in deficit. December records an average 177mm. "A couple of good spells could get us the monthly average. But it may be difficult for this monsoon to surpass 1997's 1,570mm."

**PROJECT : ASHIANA SHUBHAM, CHENNAI****DESIGN OF DRAIN LINE**

Annual Rainfall (mm)			1382.9
Rainy days			58.8
Rainfall intensity (i)	(considering 90 min RF/day)	=	15.7 mm/hour
Coefficient of Runoff (c)	( for low density residential area)	=	0.40
Area of Drainage district	(235 acre = 95.10 Hc)	=	95.10 Hectare
<b>Total Site Discharge</b>	<b>= 10*C*I*A</b>	<b>=</b>	<b>5,964 Cu M / Hour</b> <b>or 1656.76 Lit/sec</b>

**Drain Pipe Design**

Drain Pipe Dia	=	1000 mm
Slope ( 1 in 750)	=	750

Drain Design as per Manning Formula

$$V = \frac{3.968 \times 10^{-3} \times D^{2/3} \times S^{1/2}}{n}$$

$$V = 1.32 \text{ m/sec}$$

D = Dia (mm)	=	1000 mm
S = Slope	=	750
n = Manning Coefficient	=	0.011
V = Velocity (m/sec)		

$$\text{Actual Pipe Capacity (Q) at 100\% flow} = \frac{\pi D^2 \times V}{4}$$

$$= 1.033994 \text{ m}^3/\text{sec}$$

$$Q = 1033.99 \text{ Lit/sec}$$

Where -

D = Dia (mm)	=	1000 mm
V = Velocity (m/sec)	=	1.32
Q = Pipe Capacity (at full flow)	in	m <sup>3</sup> /sec

Total Site Discharge	=	1656.76 Lit/sec
Actual Pipe Capacity at 100% flow (02 nos. 1000 mm dia)	=	2067.99 Lit/sec
<b>Actual discharge is 80% of the pipe capacity, hence OK</b>		

**CONSUMMATE ENGINEERING SERVICES PVT. LTD.**



**TAMIL NADU POLLUTION CONTROL BOARD**

Category of the Industry :

**RED****CONSENT ORDER NO. 2001121958394 DATED: 19/02/2020.****PROCEEDINGS NO.T2/TNPCB/F.1219MMN/RL//MMN/W/2020 DATED: 19/02/2020**

**SUB:** TNPC Board-Consent for Establishment-M/S ESCAPADE REAL ESTATE PVT LTD S.F No. .No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt . 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A. 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 , SENKUNTRAM Village, Chengalpattu Taluk. Kancheepuram District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 6 of 1974)- Issued- Reg.

**REF:** 1. OCMMS application No:21958394 dated 20.03.2019  
2.IR.No : F.1219MMN/RL/DEE/MMN/2019 dated 27/11/2019  
3.Minutes of TSC vide Item No:178-6 dated 24/01/2020

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Director,

ESCAPADE REAL ESTATE PVT LTD

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No..No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 .

SENKUNTRAM Village,

Chengalpattu Taluk,

Kancheepuram District.

This Consent to establish is valid upto **December 17, 2022**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To

The Director,

M/s.ESCAPADE REAL ESTATE PVT LTD.

# 3, Old No. 25, Ganapathy Colony, 3rd Lane, Off. Cenotaph Road, Teyanampet, Thousand lights.

Chennai-600018

Pin: 600018

**Copy to:**

1. The Commissioner, MARAIMALAINAGAR-Municipality, Chengalpattu Taluk, Kancheepuram District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

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**SPECIAL CONDITIONS**

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Construction of Residential development of Block A (G+3F)-7 Wings, Block B (G+3F) -30 Wings, Block C (G+3F)-3Wings, Block D (G+3F)- 4 Wings, Block E ( G+3F)- 7 Wings, Block F ( G+3F)- 1 Wing, Block G ( G+3F)- 1 Wing with 936 dwelling units	90531.36	sq.m

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

<b>a Sewage Treatment Plant:</b>			
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Bar Screen Chamber	1	1 x 1 x 0.8
2.	Oil and grease trap	1	1 x 1.65 x 1
3.	Equalization Tank-1	1	7.55 x 7.05 x 2.23
4.	Equalization Tank-2	1	7.55 x 7.05 x 2.23
5.	Fab Reactor 1 & 3	2	2.5 x 3.375 x 4
6.	Fab Reactor 2 & 4	2	2.5 x 3.375 x 3.85
7.	Tube Settler 1 & 2	2	3.55 x 3.375 x 3.7
8.	Filter Feed Tank	1	4.4 x 7.05 x 3.3
9.	Sludge Holding Tank	2	3.35 x 2.75 x 3.8
10.	Treated Water Tank	1	3.8 x 7.05 x 3.8
11.	Multigrade filter	1	1.4m dia x 1.8 m H
12.	Activated Carbon Filter	1	1.5m dia x 1.8m H
13.	Ozonator	1	-
14.	Ultra filtration	1	15 cum/hr
15.	Filter Press	1	-
<b>b Effluent Treatment Plant:</b>			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	nil	0	0
Treatment status: No trade effluent and hence does not arise			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.			
2.			

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	sewage	536.0	Toilet flushing-222 KLD, Greenbelt development-79 KLD, OSR-63 KLD, Excess treated water disposed to farmers for irrigation purpose - 172 KLD
<b>Effluent Type : Trade Effluent</b>			
1.	nil	0.0	nil

4. **Additional Conditions:**

1. The unit shall furnish in-principle clearance for the drawl/supply of water obtained from the competent authority.
2. The unit shall furnish a detailed proposal for the complete utilisation of treated sewage
3. The unit shall adhere the conditions imposed in the Environmental clearance issued by SEIAA vide SEIAA/TN/F.3814/EC/8(a)/435/2015 dt: 18.12.2015.
4. The Project Proponent shall give individual allotment of houses to the Occupiers only after obtaining CTO of the Board.
5. The Owners/Building Residential Welfare Association shall further follow the B.P. No.65 dated 27.11.2019 for obtaining Consent of the Board.
6. The unit shall provide Sewage Treatment Plant as proposed to treat the sewage so as to bring the quality of the treated sewage to satisfy the standards prescribed by the Board.
7. The unit shall utilize the treated sewage for toilet flushing, green belt development and irrigation by making agreement with local farmers as proposed.
8. The unit shall furnish the agreement made with the farmers for the utilisation of the excess treated sewage within a month time and the unit shall furnish a detailed proposal for the complete utilization of the treated sewage.
9. The unit shall dispose the recyclable solid wastes generated from the unit to the authorized recyclers from time to time without accumulating the same within the premises.
10. The unit shall obtain and furnish the inprinciple approval for the drawal/supply of fresh water for its activity from the competent authority within a month.
11. The unit shall treat the Bio degradable waste in the organic waste converter as proposed and the compost shall be utilized as manure within the premises for green belt development.
12. The unit shall provide rain water harvesting facility so as to increase the ground water recharge as proposed.
13. The unit shall implement the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 as amended
14. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
15. The unit shall comply with the E-Waste Management Rules 2016. Ewaste as listed in Schdule I ,generated by them shall be channelised through Collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e- waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

**GENERAL CONDITIONS**

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

\*\* This consent order is computer generated by OCMMS of TNPCB and no signature is needed\*\*



Annamalai - 6

**TAMIL NADU POLLUTION CONTROL BOARD**

Category of the Industry :

**RED**

**CONSENT ORDER NO. 2001221958394 DATED: 19/02/2020.**

**PROCEEDINGS NO.T2/TNPCB/F.1219MMN/RL/MMN/A/2020 DATED: 19/02/2020**

**SUB:** TNPC Board-Consent for Establishment-M/s. ESCAPADE REAL ESTATE PVT LTD . S.F. No. No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 , SENKUNTRAM village, Chengalpattu Taluk and Kancheepuram District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

**REF:** 1. OCMMS application No:21958394 dated 20.03.2019  
2.IR.No : F.1219MMN/RL/DEE/MMN/2019 dated 27/11/2019  
3.Minutes of TSC vide Item No:178-6 dated 24/01/2020

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Director,

M/s . ESCAPADE REAL ESTATE PVT LTD

S.F No..No. 381/1A . 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 .

SENKUNTRAM Village.

Chengalpattu Taluk,

Kancheepuram District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. .No. 381/1A , 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3 , 384 Pt, 385 Pt, 386 Pt, 389/4A, 389/4D1 Pt , 390/2B1, 390/2B2, 390/2B3 , 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A & 8B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9 ,

SENKUNTRAM Village.

Chengalpattu Taluk,

Kancheepuram District.

This Consent to establish is valid upto **December 17, 2022**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

To

The Director,

M/s. ESCAPADE REAL ESTATE PVT LTD.

# 3, Old No. 25, Ganapathy Colony, 3rd Lane. Off, Cenotaph Road, Teyanampet, Thousand lights.

Chennai-600018

,Kancheepuram District

Pin: 600018

**Copy to:**

1. The Commissioner, MARAIMALAINAGAR-Municipality, Chengalpattu Taluk, Kancheepuram District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.

4. File

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### SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Construction of Residential development of Block A (G+3F)-7 Wings, Block B (G+3F) -30 Wings, Block C (G+3F)-3Wings, Block D (G+3F)- 4 Wings, Block E ( G+3F)- 7 Wings, Block F ( G+3F)- 1 Wing, Block G ( G+3F)- 1 Wing with 936 dwelling units	90531.36	sq.m

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	DG set - 500 kVA x 1 no.	Acoustic enclosures with stack	19	
2	DG set 500 KVA	Acoustic enclosures with stack	19	
3	DG set 250 KVA	Acoustic enclosures with stack	18	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG set - 500 kVA 1 no.	Noise	Inbuilt Acoustic Enclousers	

3. **Additional Conditions:**

1. The unit shall provide acoustic enclosures with stacks attached to the DG sets and ensure that the emission shall satisfy the AAQ/ emission standards prescribed by the Board.
2. The unit shall adhere to the Ambient Noise level standards prescribed by the Board.
3. The unit shall develop green belt all along the periphery of the unit and within the premises and shall plant the saplings of native species and location specific species
4. The unit shall comply with the Hon'ble National Green Tribunal order dated 06/08/2019 in OA. No 681/2018 for DG sets already operational, ensure usage of either of the two options: (a) use of retrofitted emission control equipment having a minimum specified PM capturing efficiency of at least 70%, type approved by one of the 5 CPCB recognized labs; or (b) shifting to gas-based generators by employing new gas-based generators or retrofitting the existing DG sets for partial gas usage as part of the National Clean Air Programme(NCAP).

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

**GENERAL CONDITIONS**

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

\*\* This consent order is computer generated by OCMMS of TNPCB and no signature is needed\*\*

# SARADHA ENTERPRISES

D.NO: 5/85, AMMAN NAGAR, OPP. VNP MAHAL, D.K ROAD, DINNUR, HOSUR- 635109  
GST No: 33AODPM9818F1ZW; TIN No: 33403367857; CST No: 1156950; State: TN; Code:33

## QUOTATION

To, Date : 22/08/2022  
QUAT No : 9822/AUG/22

Ashiana Houseing Limited.  
Maraimalai Nagar

Subject: Installation of CCTV Camera

S.No	Item Description	HSN/SAC	Qty	Unit	Unit Price	Total Amount
1	HIKVISION 5MP HD DVR-HDMI 4k output, HVR ,8CH VIDEO,1SATA Interface.	8521	2	Each	14,000.00	28,000.00
2	HIKVISION 5MP HD Bullet camara in- built Mic,20mts IR,IP66.Night vision,in-built MIC	8525	13	Each	3,200.00	41,600.00
3	Power Supply 12V 10AMP	8471	4	Each	1,250.00	5,000.00
4	4TB WD HDD for backup	8525	2	Each	7,900.00	15,800.00
5	PVC Box	8544	11	Each	155.00	1,705.00
6	24"inch Gateway LED TV with wall mount bracket	9405	2	Each	8,000.00	16,000.00
7	Video balloon connector, and power connector	8529	22	Each	200.00	4,400.00
8	HDMI CABLE 5 Mts	8529	2	Each	550.00	1,100.00
9	4U DVR RACK indoor Wall mount,with key.	8529	2	Each	4,835.00	9,670.00
10	UPS-for DVR and Camera	8529	2	Each	2,400.00	4,800.00
11	Installation Testing & Commissioning.	8529	Lot	Lot	21,000.00	21,000.00
	<b>TOTAL-1</b>					<b>1,49,075.00</b>
	<b>CABLE</b>					
12	Supply and installation of outdoor CAT 6 CCTV cable	8529	820	Mts	32.00	26,240.00
13	Supply and installation of PVC 25mm Conduits with accessories	8529	150	Mts	34.00	5,100.00
	<b>TOTAL -3</b>					<b>1,80,415.00</b>
	<b>CGST @ 9 %</b>					<b>16,237.35</b>
	<b>SGST @ 9 %</b>					<b>16,237.35</b>
	<b>GRAND TOTAL</b>					<b>2,12,889.70</b>

### Terms &Condition

1. The above item taxes& Fright will inclusive of the above prices.
2. Replacement Warranty: One year from the date of Installation.
- 3.Network connection,Electrical powerpoint,and civil work under customer scop.

Annexure - R7A

TAX INVOICE

T9,  
Ashiana Housing Limited,  
Maraimalai Nagar  
GST NO.

Date : 18/11/2022  
Invoice No : 17829

S.No	Item Description	HSN/SAC	Qty	Unit	Unit Price	Total Amount
1	HIKVISION 5MP HD DVR-HDMI 4k output, HVR, 8CH VIDEO,1SATA Interface.	8521	2	Each	14,000.00	28,000.00
2	HIKVISION 5MP HD Bullet camera In-built Mic,20mts IR,IP66,Night vision,In-built MIC	8525	15	Each	3,200.00	48,000.00
3	Power Supply 12V 10AMP	8471	4	Each	1,250.00	5,000.00
4	4TB WD HDD for backup	8525	2	Each	7,900.00	15,800.00
5	PVC Box	8544	11	Each	155.00	1,705.00
6	24" Inch Gateway LED TV with wall mount bracket	9405	2	Each	8,000.00	16,000.00
7	Video balloon connector, and power connector	8529	24	Each	200.00	4,800.00
8	HDMI CABLE 5 Mts	8529	2	Each	550.00	1,100.00
9	4U DVR RACK Indoor Wall mount,with key.	8529	2	Each	4,835.00	9,670.00
10	UPS-for DVR and Camera	8529	2	Each	2,400.00	4,800.00
11	Installation Testing & Commissioning.		Lot	Lot	21,000.00	21,000.00
	TOTAL-1					1,55,875.00
	CABLE					
12	Supply and installation of outdoor CAT 6 CCTV cable	8529	920	Mts	32.00	29,440.00
13	Supply and installation of PVC 25mm Conduits with accessories	8529	150	Mts	34.00	5,100.00
	TOTAL-2					1,90,415.00
	CGST @ 9%					17,137.35
	SGST @ 9%					17,137.35
	GRAND TOTAL					2,24,689.7

Total value in words: Two Lakh twenty-four thousand six hundred and ninety

### Terms & Condition

Damage due to water leakage and any other damages of the installed product will not be covered under warranty

*[Signature]*

*Amnawa R7B*



*Amnawa R7*



Amey - R7B

VARIETY  
LOL with  
cartoons  
Page 2



# Chennai

WEDNESDAY NOVEMBER 16, 2022 | ADVERTORIAL, ENTERTAINMENT  
INDUSTRY PROMOTIONAL FEATURE | CHENNAI

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**I made the film without  
any expectations, but the  
love it has received is**



Anneua - R7B



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Anneure-R7B

Agenda No: 254-04

(File No: 8852/2021)

Proposed Expansion of Residential complex Ashiana Shubham developed at S.F.Nos: 381/1A, 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3, 384 Pt., 386 Pt., 389/4A, 389/4D1 Pt., 383/2B1, 383/2B2, 383/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/41B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A&B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9, 389/4A, 384, 385, 386, 387, 390/3A, 390/3B of Sengundram Village, Chengalpattu Taluk, Chengalpattu District, Tamil Nadu by M/s. Escapade Real Estate Private Limited - For Environmental Clearance.

(SIA/TN/MIS/232358/2021 Dt. 02.09.2021)

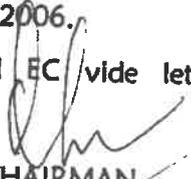
The proposal was placed in 254<sup>th</sup> SEAC meeting held on 17.03.2022. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. Escapade Real Estate Private Limited has applied for Environmental Clearance for the proposed Expansion of Residential complex Ashiana Shubham developed at S.F.No: 381/1A, 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3, 384 Pt., 386 Pt., 389/4A, 389/4D1 Pt., 383/2B1, 383/2B2, 383/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/41B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A&B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9, 389/4A, 384, 385, 386, 387, 390/3A, 390/3B of Sengundram Village, Chengalpattu Taluk, Chengalpattu District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006.
3. M/s. Escapade Real Estate Private Limited has obtained EC vide letter

  
MEMBER SECRETARY  
SEAC -TN

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CHAIRMAN  
SEAC - TN

No.SEIAA/TN/F.3814/EC/8(a)/435/2015 dated 18.12.2015.

4. The Project Proponent has obtained Certified Compliance report from MoEf&CC Regional office(South Eastern Zone) vide F.No.EP/12.1/SEIAA/2016-17/49/TN dated 10.01.2022.

Based on the presentation and document furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance subject to the following specific conditions in addition to normal conditions stipulated by MOEF&.CC,

1. The project proponent shall provide sewage treatment plant of 750 KLD capacity as committed and shall continuously operate and maintain the same to achieve the standards prescribed by the TNPCB/CPCB.
2. The project proponent shall achieve 4 star GRIHA National Rating System in environmental performance of the proposed building.
3. The proponent shall provide Organic Waste Convertor plant within project site for bio-degradable waste and shall dispose the non- Biodegradable waste to authorized recyclers as committed.
4. The height of the stacks of DG sets shall be provided as per the CPCB norms.
5. The project proponent shall submit structural stability certificate from reputed institutions like IIT, Anna University etc. to TNPCB before obtaining CTO.
6. The proponent shall make proper arrangements for the utilization of the treated water from the proposed site for toilet flushing, Green belt development & OSR and any further surplus treated water shall be given to irrigation purpose as committed and no treated water shall be let out of the premise.
7. The sludge generated from the Sewage Treatment Plant shall be collected and de-watered using filter press and the same shall be utilized as manure for green belt development after composting.
8. The proponent shall provide the separate wall between the STP and OSR area.

  
MEMBER SECRETARY  
SEAC -TN

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CHAIRMAN  
SEAC- TN

**MINUTES**

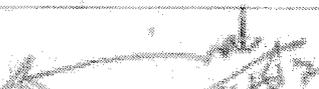
**534<sup>th</sup> MEETING**

**STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY-TAMIL NADU**

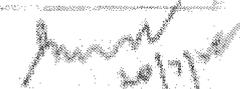
**Date: 20.07.2022**

**MINUTES OF THE 534<sup>th</sup> MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY HELD ON 20.07.2022.**

Agenda No	Description	File No.	Minutes
a)	Confirmation of the minutes of the 533 <sup>rd</sup> meeting of the Authority held on 18.07.2022.		The minutes of the 533 <sup>rd</sup> meeting of the Authority held on 18.07.2022 was confirmed.
b)	The Action taken on the decisions of the 533 <sup>rd</sup> meeting of the Authority held on 18.07.2022.		The Member Secretary informed that 533 <sup>rd</sup> Minutes uploaded in Parivesh website and action taken report will be put up ensuing meeting.
L.	Proposed Rough stone quarry lease over an extent of 2.50.5 Ha in S.F.No: 106/1, 106/2, 106/3, 153/1, 153/2, 153/3 & 155/1A, Shankulam Village, Palayamkottai Taluk, Tirunelveli District, Tamil Nadu by Tmt.S.Saheela Suresh - For Environmental Clearance.	8797	<p>The proposal was placed in 534<sup>th</sup> SEIAA meeting held on 18.07.2022. The Authority noted that the subject was placed in the 289<sup>th</sup> meeting of SEAC held on 24.06.2022. SEAC has furnished its recommendations to the Authority for granting Environmental Clearance.</p> <p>SEIAA, while checking the online status of the file, noted that the proponent has <b>withdrawn his/her proposal</b> stating that the current file (Offline no. 8797, Online No. SIA/TN/MIN/229717/2021) is an oversight application of the file 8341 (Online No. SIA/TN/MIN/197140/2021). It was also noted that the project proponent has already withdrawn the previous application <b>8341</b> of EC stating that she wish to apply for ToR instead of EC. But, again the project proponent has directly applied for EC vide application no.8797 thereby not complying with her previous withdrawal request. Moreover, the present application 8797 is withdrawn by the applicant after being appraised and recommended in 289<sup>th</sup> SEAC</p>

  
MEMBER SECRETARY

  
MEMBER

  
CHAIRMAN  
SEIAA-TN

			<p>meeting.</p> <p>In this regard, SEIAA decided to refer back the application to SEAC for the details said above. SEAC may review &amp; furnish details with recommendations to SEIAA for taking final decision.</p>
2.	<p>Proposal seeking Environmental Clearance for the Proposed Expansion of Residential complex Ashiana Shubham developed at S.F.No: 381/1A, 381/1B1, 381/1B2, 381/3A, 381/3B, 381/3C, 383/1A, 383/1B, 383/1C, 383/3, 384 Pl., 386 Pl., 389/4A, 389/4D1 Pl., 383/2B1, 383/2B2, 383/2B3, 390/2B4, 390/3A, 390/3B, 390/4, 390/5, 390/6A, 390/6B, 390/7A, 390/7B, 390/8, 394/1, 394/10A, 394/10B, 394/11A, 394/11B, 394/12, 394/14A, 394/14B1, 394/14B2, 394/14B3A, 394/14B3B, 394/2A, 394/2B, 394/2C, 394/2D, 394/2E, 394/2F, 394/3, 394/4, 394/5A&amp;B2, 394/5B, 394/6, 394/8A, 394/8B1, 394/9, 389/4A, 384, 385, 386, 387, 390/3A,</p>	8852	<p>The authority after detailed deliberation, had ascertained that Hon'ble NGT,SZ, Chennai in its order dated 15.03.2022 in O.A.No.25 of 2022 (SZ) has stated that " In order to ascertain the genuineness of the allegations made in the application, we feel it important to appoint a Joint Committee to inspect the area in question and submit a factual as well as action taken report, if there is any violation found."</p> <p>Further, a letter was received from the District Environmental Engineer, TNPCB, Chengalpet district vide Lr.No. DEE/TNPCB/NGT-O.A.No.25 of 2022(SZ)/MMN/2022 dated 01.04.2022 has requested to nominate a Senior Officer from the SEIAA-TN as member of Joint Committee.</p> <p>Hence, the examination of the proposal is kept in abeyance and further course of action for this proposal is subject to the outcome of the O.A.No.25 of 2022 pending in Hon'ble NGT(SZ) Chennai and SEAC may examine the outcome and the recommendation for grant of Environmental Clearance may be furnished to SEIAA.</p> <p>In view of the above, the authority decided to request the Member Secretary, SEIAA to communicate the SEAC minutes to the project proponent held on 24.06.2022.</p>

  
MEMBER SECRETARY

  
MEMBER

  
CHAIRMAN  
SEIAA-TN

	390/3B of Sengundram Village, Chengalpatu Taluk, Chengalpatty District, Tamil Nadu by M/s. Escapade Real Estate Private Limited		
3.	Note to consider for the grant of Environmental Clearance for the Proposal seeking Environmental Clearance for the Proposed construction of a commercial development (IT/ITES) at S.No.109/1A1, 109/1A2, 109/1A3, 109/1B, 109/2A, 109/2B, 109/3, 109/3A2, 109/3A3, 114/5C, 115/2C, 116/3, 116/4B, 116/5, 116/4B2, 116/8A, 116/8B, 116/11, 116/12A, 116/12B, T.SNo.5/1, 6/1, 9/1, 9/2, 10, 11/1, 11/2, 13, 15, 17, 18, 19, 20, 21/1, 21/2, 21/3, 21/4, 21/5, 21/6, 21/7, 21/8, 21/9, 21/10, 21/11, 21/12, 21/13, 21/14, 21/15, 22, 23, 35/1, 35/2, 36, Zamin Pallavaram Village, Ward C, Block 26, Pallavaram Taluk, Kancheepuram District, Tamilnadu by M/s. Brigade	8874	The Authority noted that the subject was placed in the 289 <sup>th</sup> meeting of SEAC held on 24.06.2022. After detailed deliberations, the Authority accepts the recommendations of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC in addition to the following conditions: <ol style="list-style-type: none"> <li>1. The project proponent shall strictly follow the commitment made Environment Management plan and budget for implementation of EMP (capital cost- 50.3 lakhs &amp; operation cost – 39.2 lakhs)</li> <li>2. All the construction of Buildings shall be energy efficient and conform to the green building norms.</li> <li>3. The project proponent shall adhere to provide adequate parking space for visitors of all inmates including clean traffic plan as committed.</li> <li>4. The proponent shall ensure that no treated or untreated trade effluent/sewage shall be discharged outside the premises under any circumstances</li> <li>5. All bio-safety standards, hygienic standards and safety norms of working staff and patients to be strictly followed as stipulated in</li> </ol>

  
MEMBER SECRETARY

  
MEMBER

  
CHAIRMAN  
SEIAA-TN

26/7/08  
Palarua

No. 21-563/2007-IA.III  
Government of India  
Ministry of Environment & Forests

Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi - 110 003.

Dated: 22<sup>nd</sup> July, 2008.

To  
M/s. Escapade Real Estate Pvt. Ltd.,  
271, Poonamalee High Road,  
Kilpauk, Chennai - 600 010.

Subject: Construction of new Residential complex at Sengundram Village, Chengalpet Taluk, Kancheepuram District, Tamil Nadu by M/s. Escapade Real Estate Pvt. Ltd. - Environmental Clearance - Reg.

Dear Sirs,

This has reference to your application No. nil, dated 13.06.2007 and subsequent letter dated 10.04.2008 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 28<sup>th</sup> - 30<sup>th</sup> January, 2008 and 26<sup>th</sup> - 28<sup>th</sup> June, 2008 and awarded "Silver" grading to the project.

2. It is, interalia, noted that the project involves the construction of residential complex on a plot area of 1,82,329.61 Sq.m. The total built-up area proposed is 1,15,492.88 Sq. mts. It is proposed to construct 238 villas (G + 1) and 368 apartments (stilt + 4 floors). The total water requirement is 418 KLD. (Fresh water requirement will be 282 KLD). The capacity of STP proposed is 400 KLD. Treated waste water to be used for flushing of toilets - 136 KLD and gardening - 244 KLD. The total solid waste generation will be 1.9 Tons/day (organic - 1.5 tons/day, inorganic - 300 kg/day) and STP sludge 100 kg/day. Total power requirement proposed is 8 MW. Total parking spaces proposed are for 1133 cars (covered - 732 and open - 401). The total cost of the project is Rs. 122 Crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification - 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

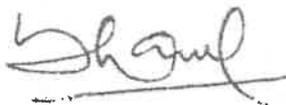


**PART A - SPECIFIC CONDITIONS****I. Construction Phase**

- (i) "Consent for Establishment" shall be obtained from Tamil Nadu Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) Necessary permission/NOC shall be obtained from Forest Department before starting the construction activity at site.
- (iii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (iv) A First Aid Room will be provided in the project both during construction and operation of the project.
- (v) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (vi) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- (vii) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (viii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (ix) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- (x) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Tamil Nadu Pollution Control Board.
- (xi) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.



- (xii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- (xiii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xiv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/TNPCB.
- (xv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27<sup>th</sup> August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations).
- (xvi) Ready mixed concrete must be used in building construction.
- (xvii) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xviii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xix) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xx) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- (xxi) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxii) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.



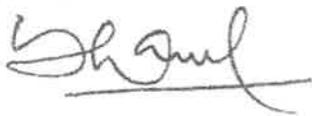
- (xxiii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxiv) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- (xxvi) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxvii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

## II. Operation Phase

- i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Tamil Nadu Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- iii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Tamil Nadu Pollution Control Board.

*[Handwritten signature]*

- iv) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- vii) Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- x) Provision shall also be made for two wheeler parking.
- xi) A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
- xii) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.
- xiii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
- xiv) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.



**PART - B. GENERAL CONDITIONS**

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
  - ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.
  - iii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office, Bangalore.
4. Officials from the Regional Office of MOEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bangalore.
5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
9. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.



10. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.



(Bharat Bhushan)  
Director (IA)

22.07.2008

Copy to:

- (1) The Secretary, Department of Environment, Government of Tamil Nadu, Secretariat, Chennai
- (2) The Member Secretary, Tamil Nadu State Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600032
- (3) The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendriya Sadan, IVth floor, E&F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore - 560 034.
- (4) IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
- (5) Guard file.

/

(Bharat Bhushan)  
Director (IA)



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9.10.21

140133  
01.10.2021

பொது விநியோகம்

விவரம்	மொத்தம்
திரு. J. ச. மாரியன், வீட்டு எண் - 43, திரு. S. ஜார்ஜ் மாரியன், விலா. 57, ரா. சாலை, பெரிய நகரம், திருவள்ளூர், திருச்சூர் தேவநகரம் கட்டிடம் 603204 சுற்றுச்சூழல் திட்டம் MISC. DR. NO. 117/2021, திக: 21.10.21	50,000
மேல்கண்ட விவரம் குறித்து சம்பந்தம் இல்லாதது என உறுதிப்படுத்தப்பட்டுள்ளதால்	50,000

(சுற்றுச்சூழல் திட்டம்)  
தேவநகரம் கட்டிடம்  
வெங்கடூர்

<b>Sl.No.:140133</b>		Forest Range Officer	
	Place:	Chengalpattu Forest Range	
		S.P.Koil Forest Beat	
		Chengalpattu	
18/Oct'21	Date:	21.10.2021	
<b>Cash Sale</b>			
Particulars	Amount		
	Rs.	P.	
A sum of Rupees one lakh fifty thousand only was collected from Tr.J.Amalaraj, age-43 app., S/o.S.John Bosco, No.57, E.V.R. Big Street, Singai Nagar, Thirutheri Village, Singaperumal Koil - 603204, vide Misc.OR.No.117/2021 dated 21.10.2021 towards the absolute compliance charges.	1,50,000	-	

Signature:

Sd/- (21.10.2021)  
 Forest Range Officer,  
 Chengalpattu Forest Range,  
 Chengalpattu

Name of the work:

**TAMIL NADU FOREST DEPARTMENT**

C. No. 11993/2022 / E

O/o. the Wildlife Warden,  
Hosur Forest Division,  
Hosur.  
Dated 30-11-2022.

e-mail : [dfohosur@gmail.com](mailto:dfohosur@gmail.com)  
Phone : 04344 296600.

Sir,

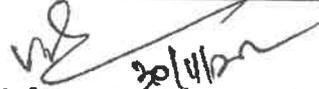
Sub : Right to Information Act 2005 – Information - Regarding.

Ref : Thiru. Abhijith S R, Door No. 10, 1<sup>st</sup> Floor, GJ Complex, 1<sup>st</sup> Main Road, CIT Nagar,  
Chennai – 600035 Lr. dated. 30.11.2022.

\*\*\*\*\*

With reference to the above letter cited, the following information are furnished below under Right to Information Act, 2005.

Sl. No.	Details requested by the Applicant	Reply
1	Please provide a copy of the Ref. No. Govt. Letter No. 22365/FR.10/2019-1 dated. 27.12.2019 happened within the Tamil Nadu Forest Department.	Copy of the Government letter requested by the applicant is herewith enclosed.
2	Please provide a copy of any letter or communication happened between Tamil Nadu District Forest Officer and any Govt. authorities regarding sufficient and adequate land to be kept between the residential project / industrial site and the Reserve Forest.	The guideline of the Principal Chief Conservator of Forests (Head of the Department) C. No. TS4/29001/2015 dated. 03.02.2016 is herewith enclosed.
3	Please provide a copy of Govt. notifications, internal communications happened between different departments of Tamil Nadu related to sufficient and adequate land to be kept between the residential project / industrial site and the Reserve Forest.	Copy of the connected page of Board's Standing Order Section III 38(iii) regarding of "Special Rules for Special Classes of Land" is herewith enclosed for reference.

  
Public Information Officer and  
Superintendent,  
Hosur Forest Division, Hosur.

To

Thiru. Abhijith S R,  
Door No. 10, 1<sup>st</sup> Floor, GJ Complex,  
1<sup>st</sup> Main Road, CIT Nagar,  
Chennai – 600035.

Email id : [abhilith.sr@ashianahousing.com](mailto:abhilith.sr@ashianahousing.com)

  
30/11/22

Application to seek information under S.6(1) Right to information Act - 2005

From

Date: 30.11.2022

Applicant Name: Abhijith S R

Applicant Address: Door No: 10, 1<sup>st</sup> Floor, GJ Complex, 1<sup>st</sup> Main Road, CIT Nagar, Chennai- 600 035

Email id: abhijith.sr@ashianahousing.com

Mobile no: 91500 85995

To,

Public Information Officer

WILDLIFE WARDEN,

HOSUR DIVISION,

HOSUR CATTLE FARM (P.O),

MATHIGIRI,

HOSUR-635 110

Phone : 04344-296600

E-mail : dfhosur@gmail.com.

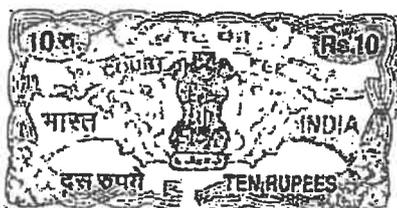
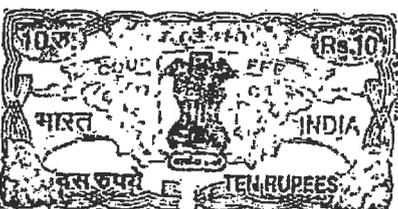
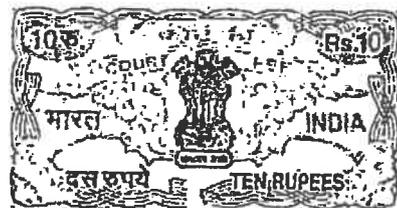
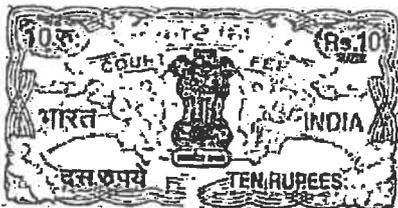
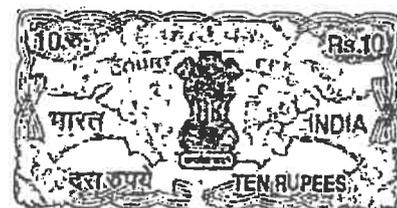
Please provide the below seeked information related to the sufficient and adequate land to be kept between the industrial site or residential project and the Reserve Forest in the format convenient to you to my email ID or my address

1. Please provide a copy of the Ref no. Govt. Letter No. 22365/FR.10/2019-1 dated 27/12/2019 happened within the Tamil Nadu Forest Department
2. Please provide a copy of any letter or communication happened between Tamil Nadu District Forest Officer and any Govt. authorities regarding sufficient and adequate land to be kept between the residential project/industrial site and the Reserve Forest
3. Please provide a copy of govt. notifications, internal communications happened between different departments of Tamil Nadu related to sufficient and adequate land to be kept between the residential project/industrial site and the Reserve Forest.

I hereby declare that I am an Indian Citizen bearing Aadhar No 7166 0360 2212. If the above information is not available in your office, kindly forward my application to the concerned Public Authority, as per s.6(3) RTI Act, 2005.

Regards

Abhijith S R



C.No. TS 4/29001/2015

Office of the Principal Chief Conservator  
of Forests (Head of Department),  
Panagal Building, Saidapet,  
Chennai -15

Dated : 03.02.2016

Sub: HACA – Sending proposals for clearance under HACA on forestry point of view – Further instructions issued – Regarding.

Ref: PCCF, Circular No.TS4/13285/2014, dated 16.12.2014.

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With respect to the subject cited above, the circular in the references cited is hereby withdrawn and in suppression to all the previous communications in this issue, following fresh guidelines are hereby issued.

1. The regulations of threshold limit and spatial distance for any project proposed for clearance under HACA (Annexure III of G.O.No.44 P&D(TC.II) Department, dated 02.04.1990) including Schedule –I projects (Category A&B) as notified under EPA, 1986 and related rules may be considered for clearance from forest and wildlife perspective with reference to 10km boundary limit from the Reserved Forests and Protected Areas (Sanctuaries/National Parks/Tiger Reserves). The provisions of EPA, 1986 and related rules are also applicable for the non-HACA areas.
2. The guidelines of keeping 2-3 chains wide ( 40 – 60 m) belt around outer boundary of RF, as vacant vide Section III 38(iii) of Board's Standing Order (BSO), is applicable only at the time of assignment of any poramboke land as patta. In case of existing patta lands, this guideline cannot be made mandatory as far as HACA clearance is concerned. In such cases, clearance may be considered as per site specific conditions.
3. The locations falling in 'designated wildlife corridors' as per the criteria laid down by the competent authority ( considering elephant as the flagship species ) should be negated substantiating the same with data and reports.
4. The locations falling in proximity to 'wildlife habitat including elephant habitats' may be considered as per site-specific conditions by suggesting appropriate mitigatory measures like wildlife barricades, etc.

5. The locations abutting 'fragile ecosystems', not designated as traditional wildlife areas, may also be examined as per site-specific conditions with adequate precautions so as to maintain the ecological integrity of the area.
6. In cases of applications submitted for post-facto approval, the same be examined from the forest and wildlife perspective as per the guidelines detailed above and necessary remarks may be offered for redressal measures including removal and mitigation by the Hill Area Conservation Authority (HACA).
7. All other statutory provisions related to HACA Regulations should be complied with.

Receipt of this reference may be acknowledged at once.

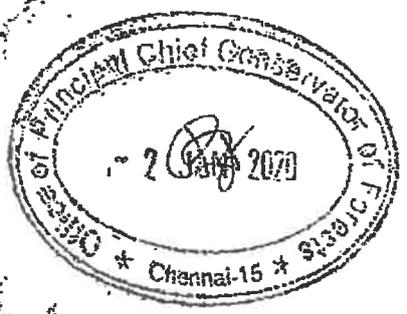
  
for Principal Chief Conservator of Forests  
(Head of the Department)

To

The Chief Conservators of Forests / Field Directors, ATR, MTR, KMTR  
All Conservators of Forests (Territorial) / Field Director, STR, Erode.

Copy to :

The PCCF & CWLW, Chennai  
The APCCF (Project Tiger), Coimbatore,  
All Regional Chief Conservators of Forests



**SPECIAL**

*Appt. (P.A.)*

*pl. discuss with att*

ENVIRONMENT & FORESTS (FR.10)  
DEPARTMENT, SECRETARIAT,  
CHENNAI 9.

*the details urgently*

*of*

*also prepare  
a detailed report  
to be sent to govt  
by 10/1/2020*

**Letter No.22365/FR.10/2019-1, Dated. 27.12.2019**

From  
Thiru. Shambu Kallollikar, I.A.S.,  
Principal Secretary to Government.

To  
The Principal Chief Conservator of Forests  
(Head of Department),  
Chennai-15.

Sir,

**Sub:** Issue of the No Objection Certificate for construction activities in the land owned by the Individuals / Institutions under HACA / DTCP - General instructions - Regarding.

I am directed to state that Forests are vulnerable to damage and destruction due to encroachment, fire, grazing, illicit tree felling etc. It is the bounden duty of the Forest Department to strengthen the necessary infrastructure to ensure forest protection and to equip the protection staff with the basic equipments for protecting the forest wealth. Forest Department is also constructing the compound walls along the Reserve Forest boundaries to protect the Reserve Forest against any attempts of encroachments and to improve the biodiversity of the forest areas.

2. It has come to the notice of the Government that when there are proposals for construction activities by the Individuals / Institutions in their patta land abutting the Reserve Forest areas, under HACA / DTCP the same is not being dealt with due diligence causing great inconvenience to the individuals / Institutions which may provoke them to turn hostile towards the forest management and protection leading to illicit felling, poaching and fire incidences inside the Reserve Forest areas.

3. As the Individuals / Institutions residing on the forest fringe areas have a vital role to play in the protection of forests and wildlife, it would be appropriate on the part of the forest officials to pursue their cases of NOC with regard to the construction activities abutting the Reserve Forest area with due caution. It would be therefore appropriate that only those conditions which are vital for effective management and protection of the forest ecosystem need to be imposed on the applicants adjoining the Reserve Forest areas and no such conditions which impose unreasonable restrictions on the land owned by them should be stipulated while issuing the NOC. In one of the instance it has been noted

P.T.O

that a condition has been imposed for leaving 2-3 chain in meters distance as an open space from the Reserve Forest boundary quoting the Board Standing Order of the Revenue Department. On the contrary the BSO specifies that assignment of land should not be made right upto the Reserve Forest boundary and a belt of 2-3 chains in meters has to be left unassigned and if the assignment has to be made within 2-3 chains of adjoining Reserve Forests , then such assignment should not be made until the District Collector has consulted the District Forest Officer. Therefore it goes without saying that in cases where the pattas have been assigned to the Individuals / Institutions within 2-3 chains of the adjoining Reserve Forests such consultations would have already been over. Therefore, it may not be appropriate on the part of the Forest Department to impose any such conditions which is beyond the jurisdiction of the Forest Department.

4. In view of the above, I am to request you to instruct all the subordinate officials under your control to impose reasonable restrictions towards protection of the Reserve Forest while issuing the NOC to the Individuals / Institutions for the construction activities in their private land so that the Individuals / Institutions located at the forest fringe areas are subjected to undue harassment, jeopardizing the forest conservation and protection aspects. Also you may review all such cases where the No Objection Certificate to the Individuals / Institutions have been given by the District Forest Officers under HACA or DTCP proposals abutting the Reserve Forests including these cases where No Objection Certificate are pending and submit a report to the Government at the earliest.

Yours faithfully,

G.R. Sundrath  
2/1/20

for Principal Secretary to Government

*[Handwritten initials]*  
2/1/2020

*[Handwritten mark]*



## SECTION - III SPECIAL RULES FOR SPECIAL CLASSES OF LAND

**(35) Preliminary :-** In addition to the general rules in Section II above, the following special rules are prescribed for certain descriptions of land and in respect of certain classes of people and localities. Save in so far as they may be inconsistent with the general rules apply to matters not specifically provided for in the special rules. The assignment of land under these rules contrary to the provisions therein contained without observing the formalities or imposing the conditions laid down therein or by officers not authorised to make the assignment is ab initio void

B.P. 308, dt. 7.12.1905

G.O.Ms.NO. 3316, dt. 5.9.1958

B.P. 10, dt. 28.2.1922

**(36) Assignment of unassessed land not being reserved :-** Applications for unassessed land (other than reserved land) must be addressed to the Tahsildar in writing duly stamped. They should be dealt with in the manner prescribed for poramboke and reserved land in paragraph 38 below. Assignment, however, will ordinarily be unobjectionable; and, if the Tahsildar in any case considers assignment (either of the whole of the land applied for or a part) objectionable, he will report the cases for the orders of the Divisional Officer as in the case of assessed land paragraph 9 above). The Divisional Officer is competent to transfer unassessed land to assessed and to fix the assessment on it.

If the land applied for is specially valuable, it should, after transfer to assessed, be dealt with in accordance with paragraph 22 above.

B.P. 41, dt. 21.9.1894

G.O. 557, dt. 14.6.1905

G.O. 2815, dt. 16.12.1921

G.O.Ms.No. 3316, Rev. dt. 5.9.1958

B.P. 159, dt. 22.8.1900

B.P. 147, dt. 12.7.1905

B.P. 10, dt. 28.2.1922

**(37) Unauthorised occupation of unassessed lands :-** The occupation without formal sanction of unassessed land should be dealt with in the manner prescribed for poramboke and reserved land in paragraph 39 below.

**(38) Assignment of poramboke and Reserved lands - (I) General procedure :-** The grant of any land registered as poramboke or entered in the accounts as 'reserved' or of any land falling under the heads enumerated in the following sub paragraph is prima facie objectionable. Application for such land may be received by Tahsildars. They must be in writing and must bear court fee stamp. If the assignment of the land is forbidden under the ensuing rules or is contrary to

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## REVENUE STANDING ORDERS

RBO-16

the provisions of the rules in Section II or if in his opinion undesirable, the Tahsildar should reject the application. If he thinks that the land may be granted, he should publish the proposal to assign it for occupation in the village in the manner prescribed and where a panchayat has been established for the village under the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act XXI of 1994), he should also give intimation of the proposal to such panchayat. The Tahsildar should then obtain the orders of the Collector to transfer it to the head of 'Assessed Land'. If the Collector refuses to sanction the transfer, the Tahsildar should reject the application and inform the applicant accordingly. The Collector, if he sanctions the transfer, should fix the assessment to be charged which will ordinarily be the assessment on similar land in the neighbourhood, but he can exercise his discretion in the matter. The Tahsildar should then deal with the application in the manner prescribed for 'Assessed Land'.

In dealing with assignment of poramboke land, the transfer of classification of a poramboke land not required for public use and its eventual assignment by the competent authorities are two distinct powers and each has to be examined separately by the authorities concerned.

Board's Ref.No. F2/5844/73-1, dt. 23.10.1973

(II) Water course poramboke :- Great care should be taken to preserve the margins of canals, channels and streams. The transfer and assignments of such water course source porambokes can be ordered only by the Government in consultation with the Commissioner of Land Administration and the Chief Engineer (P.W.D).

G.O.Ms. 1267, Rev. dt. 29.12.1997

(III) Land in the vicinity of reserved forests :- Assignment should not be made from land which adjoins a reserved forest or an unreserved block of 2.59 sq. kilo metre or more until the Collector has consulted the District Forest Officer and considered any objection he may have to its assignment. Assignment of land should not be made right up to the boundary of reserved forests but a belt of vacant land 40.2 metres by 60.4 metres wide should be left unassigned between the reserve boundary and the land to be assigned.

G.O.Ms.No. 679, Rev. dt. 15.3.39.

G.O.Ms. 2769, Rev. dt. 11.12.42

G.O.Ms. 3316, Rev. dt. 5.9.58

B.P.Press 27, dt. 24.3.39

B.P.Press, I, dt. 5.1.43

Note :- Certain area formed "conservancy areas" by the Forest Department are intended to serve as "buffer" areas between the reserved forest and the margin cultivation. Such areas were originally reserved forest and have been transferred to poramboke on disforestation. Such areas should not be transferred to anyone without consulting the Chief Conservator of Forests and if any of them is assigned for cultivation, the assignee should be warned of the risk of damage to the cultivation resulting from its proximity to the forest boundary and that complaints on this account cannot be considered.

G.O. 1798, Rev. (Spl.) dt. 9.10.20

B.P. 87, dt. 1.11.20

Scheme - R12

SHUBHAM\_13052009

Legend

Feature 1

World's Only Residences

RADIAN HOUSE

Villa Viviana club house

Villa Viviana Rd

Equipments PM

5th St

hAVen

Herizai

Google Earth

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Ashiana Shubham Senior Living Phase-2

100 m



**BEFORE THE NATIONAL GREEN  
TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI  
ORIGINAL APPLICATION NO. 25 OF  
2022**

In the matter of

M.Sundaramurthy,  
S/o Mathurai Naicker

68-A, Palavakkam VGP layout,  
Chennai-600 041

Email-msm.2323@yahoo.com

And 2 others

...Applicants  
-Vs-

The Principal Secretary,  
Department of Environment/ , Climate  
Change and Forest,  
Government of Tamil Nadu,  
Namakkal Kavignar Maligai,  
Fort.St.George,  
Chennai-600 009.

Email: tndoe@tn.nic.in Ph : 044 24336421  
and 8 others

...Respondents

**COMMON INDEX TO TYPED SET FILED  
BY 8<sup>TH</sup> AND 9<sup>TH</sup> RESPONDENT**

**M/s Aiyar and Dolia  
Muthucharan Sundresh  
(2892/2018)  
Arjun Suresh  
(1682/2020)  
K.D.Saisyaam**

**Counsel for Respondent 8<sup>th</sup> and 9<sup>th</sup>  
aiyaranddolia@gmail.com 9840989809**